



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Criminal Miscellaneous 2nd Bail Application No. 11449/2026
CNR: RJHC020685412026 | URN: CRLMB / 21134U / 2026

Rani Devi W/o Shri Daulot Singh, Aged About 60 Years, R/o 48-B, Gopi Nagar, Sanganer Bazar, Sanganer, Jaipur, P.s. Malpura Gate, Jaipur, At Present Confined In Central Jail Ajmer.

-----Accused-Petitioner

Versus

State of Rajasthan, through PP

-----Respondent

For Petitioner(s) : Mr.Manish Sharma
For Respondent(s) : Mr.Manvendra Singh Shekhawat, PP

JUSTICE ANOOP KUMAR DHAND

Order

27/07/2026

1. The first bail application bearing No.8437/2026 of the accused-petitioner was dismissed as withdrawn by the petitioner vide order dated 07.07.2026 with liberty to file fresh application, after completion of investigation and after submission of charge-sheet.
2. The instant second bail application under Section 483 BNSS has been filed by the petitioner in connection with FIR No.145/2025, registered at the Police Station Ramganj (Ajmer), District Ajmer, for the offences punishable under Sections 8 & 21 of the NDPS Act.
3. Learned counsel for the petitioner submits that after investigation, now, the charge-sheet has been submitted and there is no recovery at the instance of the petitioner. The recovery of 26gm heroin was effected at the instance of the co-accused Vikas Pepawat, who is the son-in-law of the petitioner. Counsel submits



[CRLMB-11449/2026]

that on the basis of the confessional statements of the co-accused, the petitioner has been falsely implicated as an accused. Counsel further submits that on the basis of the call details of the petitioner with the co-accused, she has been implicated in the instant matter. Counsel submits that being the mother-in-law of the co-accused-Vikas, it is quite natural that there would be calls and chats between them. Therefore, this cannot be a ground to implicate the petitioner in the instant case. Counsel further submits that the petitioner is a lady and she is in custody since the date of her arrest and there is no recovery at her instance and the trial will take its own time to conclude, therefore, indulgence of bail be granted to the petitioner.

4. *Per contra*, learned Public Prosecutor opposed the prayer made by counsel for the petitioner and submitted that one criminal case of identical nature, for the offences punishable under Section 8/20 NDPS Act, was registered against the petitioner with Police Station Malpura Gate. Hence, the petitioner is not entitled to get benefit of bail and her application is liable to be rejected.

5. Heard and considered the submissions made at the Bar and perused the material available on record.

6. Considering the arguments put forward by learned counsel for the petitioner, it appears that there is no recovery of any contraband at the instance of the petitioner and looking to the fact that she has been implicated as an accused on the basis of the call details and confessional statements of the co-accused, who is son-in-law of the petitioner. The conversation between the mother-in-law and son-in-law is natural.





[CRLMB-11449/2026]

7. It is also apposite to note the special circumstance that the petitioner is the mother-in-law of the co-accused-Vikas and the fact that she is a lady and there is no recovery at her instance and she is in custody since the date of her arrest and after investigation, charge-sheet has been filed.

8. Looking to the above peculiar facts and circumstances of the case and also considering the fact that the trial will take its own time to conclude, hence, without expressing any opinion on merits and demerits of the case, this Court deems it just and appropriate to grant indulgence of bail to the petitioner under Section 483 BNSS.

9. Accordingly, the instant bail application under Section 483 BNSS is allowed and it is ordered that accused-petitioner **Rani Devi W/o Shri Daulot Singh** arrested in connection with aforementioned FIR, may be released on bail; provided she furnishes a personal bond of Rs.50,000/- with two surety bonds of Rs.25,000/- each to the satisfaction of the learned Trial Court with the stipulation to appear before that Court on all dates of hearing, as and when called upon to do so.

10. Let a copy of this order be sent to the concerned Jail Superintendent and Trial Court today itself by email/FAX for intimation/ communication of this order to the petitioner.

(ANOOP KUMAR DHAND),J

Aayush Sharma/152